

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-985/ND/2020

IN THE MATTER OF:

HULAS RAHUL GUPTA
Vs.
UNION BANK OF INDIA

....Applicant

.....Respondent

SECTION

U/s 94

Order delivered on 28.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhishek Anand, Mr. Viren Sharma
For the Respondent :

ORDER

After some arguments, Ld. Counsel appearing for the petitioner seeks time to convince us on the point of limitation. Accordingly, one week's time is granted to the Ld. Counsel for the petitioner. List on 09.10.2020.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)